

Central Administrative Tribunal, Principal Bench

O.A.No.1230/2001

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New Delhi, this the 28th day of August, 2002.

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

Shri Atma Ram Thakur
S/o Shri Laxman Singh Thakur
Carpenter Master, R/o B/5 Double Stories,
Central Jail Staff Quarters,
Delhi-14

....Applicant

(By Advocate: Shri U. Srivastava)

Versus

1. Union of India through
The Secretary,
Ministry of Home Affairs,
Govt. of India, North Block,
New Delhi.

2. The Secretary,
Govt. of NCT of Delhi,
5 Shamnath Marg, New Delhi

3. The Inspector General (Prisons)
Central Jail, Tihar,
New Delhi.

4. The Principal Secretary (Home)
Govt. of NCT of Delhi,
Delhi.

....Respondents

(By Advocate: Shri R.N. Singh, for respondent no.1)
Mrs. Sumedha Sharma, for respondents 2 to 4).

Order (Oral)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that without prejudice to his rights to challenge, if permissible, the order of 30.11.99 passed by this Tribunal in O.A.No.265/96, he may be permitted to withdraw the present petition.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

V.K. Majotra
(V.K. Majotra)
Member (A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman.

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